

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 563 OF 2012**

Monday, this the 9<sup>th</sup> day of February, 2015

**CORAM:**

**HON'BLE MR. U.SARATHCHANDRAN, JUDICIAL MEMBER**

1. All India Navodaya Vidyalaya Staff Association  
Reg No.K.492/94, Central Executive Committee  
Girija Nilayam, Vadavathur PO  
Kottayam District – 686 010  
represented by its President T.P.Mani  
JNV Kottarakkara, ETC PO  
Kollam – 691 531
2. K.M.Rajan  
Trained Graduate Teacher  
Jawahar Navodaya Vidyalaya Samiti  
Periya PO, Kasargod District – 671316
3. Shaji Davis  
Physical Education Teacher  
Jawahar Navodaya Vidyalaya Samiti  
Chettachal PO  
Vithura, Thiruvananthapuram District – 695 557 ... Applicants

(By Advocate Mr.R.Sreeraj)

**versus**

1. Union of India represented by its Secretary  
to Government of India  
Ministry of Human Resources Education Development  
Central Secretariat, New Delhi – 110 048
2. The Commissioner  
Navodaya Vidyalaya Samiti  
Room No. 107, C Wing, Shastri Bhavan  
New Delhi – 110 001
3. The Deputy Commissioner-in-Charge  
Navodaya Vidyalaya Samiti (Hyderabad Region)  
S.P.Road, Secunderabad, Andhra Pradesh – 500 003
4. The Assistant Commissioner,  
Navodaya Vidyalaya Samiti  
Kerala Cluster, Hyderabad – 403 507
5. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi – 110 001 ... Respondents



(By Advocate Mr. George Joseph, ACGSC (R1&5)  
Advocate Mr.P.Parameswaran Nair (R2-4) )

The application having been heard on 09.02.2015, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE MR. U.SARATHCHANDRAN, JUDICIAL MEMBER**

Mr.Sreeraj learned counsel for applicants submitted that in the light of common judgment of the Hon'ble Apex Court in Civil Appeal Nos. 712-713/2014 (arising out of SLP(C) Nos. 3106-3107 of 2012), 714-715/2014 (arising out of SLP(C) Nos. 20425-20426 of 2011 and 716/2014 (arising out of SLP(C) Nos. 19102 of 2012) and Writ Petition (Civil) No.556 of 2012 and Writ Petition (Civil) No.51 of 2012 dated 20.01.2015 nothing remains for the applicant to prosecute the present OA.

2. In the circumstance and in the light of the aforesaid judgment of the Apex Court, the OA is closed.
3. No order as to costs.

Dated, the 9<sup>th</sup> February, 2015

*U.Sarathchandran*  
U.SARATHCHANDRAN  
JUDICIAL MEMBER

vs